

ITEM NO.12

COURT NO.3

SECTION IV

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Miscellaneous Application No.1773/2021 in C.A. No.7064/2019

UNION OF INDIA &amp; ANR.

Petitioner(s)

VERSUS

TARSEM SINGH &amp; ORS.

Respondent(s)

IA No. 99287/2024 - APPLICATION FOR PERMISSION

IA No. 165323/2023 - APPLICATION FOR PERMISSION

IA No. 146344/2023 - APPLICATION FOR PERMISSION

IA No. 130801/2021 - CLARIFICATION/DIRECTION

IA No. 145732/2023 - INTERVENTION APPLICATION

IA No. 132945/2023 - INTERVENTION APPLICATION

IA No. 93534/2024 - INTERVENTION APPLICATION

IA No. 160334/2023 - INTERVENTION/IMPLEADMENT

IA No. 132951/2023 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURESIA No. 145733/2023 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES

WITH

SLP(C) No. 5175/2022 (IX)IA No. 43132/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT)SLP(C) No. 4703/2022 (IX)IA No. 38188/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT)SLP(C) No. 20500/2022 (IX)IA No. 154003/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENTIA No. 161303/2022 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES)Diary No(s). 37767/2022 (XI-A)

(FOR CONDONATION OF DELAY IN FILING ON IA 10027/2023

FOR CONDONATION OF DELAY IN REFILEING / CURING THE DEFECTS ON IA  
10029/2023FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA  
10041/2023

IA No. 10027/2023 - CONDONATION OF DELAY IN FILING

IA No. 10029/2023 - CONDONATION OF DELAY IN REFILEING / CURING THE  
DEFECTSIA No. 10041/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT)SLP(C) No. 9919/2023 (XI)

(I.R.

FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA  
84365/2023

IA No. 84365/2023 - PERMISSION TO FILE ADDITIONAL

**DOCUMENTS/FACTS/ANNEXURES)****SLP(C) No. 15538/2023 (IV-B)****(FOR ADMISSION)****SLP(C) No. 15581/2023 (IV-B)****(FOR ADMISSION and I.R.)****SLP(C) No. 15653/2023 (IV-B)****(FOR ADMISSION and I.R.)****SLP(C) No. 15747/2023 (IV-B)****(FOR ADMISSION and I.R.)****Diary No(s). 38417/2023 (IV-B)****(IA****FOR CONDONATION OF DELAY IN FILING ON IA 209153/2023****FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA****209155/2023****IA No. 209153/2023 - CONDONATION OF DELAY IN FILING****IA No. 209155/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED****JUDGMENT)****SLP(C) No. 20499/2022 (IX)****IA No. 156832/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED****JUDGMENT****IA No. 161324/2022 - PERMISSION TO FILE ADDITIONAL****DOCUMENTS/FACTS/ANNEXURES)****Diary No(s). 52538/2023 (IV-B)****(IA No.264440/2023-CONDONATION OF DELAY IN FILING and IA****No.264441/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT****IA No. 264440/2023 - CONDONATION OF DELAY IN FILING****IA No. 264441/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED****JUDGMENT)****SLP(C) No. 14942/2019 (XII)****Diary No(s). 21226/2022 (XII)****(FOR EXEMPTION FROM FILING O.T. ON IA 32577/2023****FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA****32578/2023****FOR CONDONATION OF DELAY IN FILING ON IA 32579/2023****FOR CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS ON IA****32581/2023****FOR impleading party ON IA 145792/2023****FOR INTERVENTION/IMPLEADMENT ON IA 145792/2023****FOR impleading party ON IA 146682/2023****FOR INTERVENTION/IMPLEADMENT ON IA 146682/2023****IA No. 32579/2023 - CONDONATION OF DELAY IN FILING****IA No. 32581/2023 - CONDONATION OF DELAY IN REFILING/CURING THE****DEFECTS****IA No. 32578/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED****JUDGMENT****IA No. 32577/2023 - EXEMPTION FROM FILING O.T.****IA No. 146682/2023 - INTERVENTION/IMPLEADMENT****IA No. 145792/2023 - INTERVENTION/IMPLEADMENT)****Diary No(s). 38093/2024 (IV-B)****(IA****FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA****199054/2024****FOR CONDONATION OF DELAY IN FILING ON IA 199055/2024**

IA No. 199055/2024 - CONDONATION OF DELAY IN FILING  
 IA No. 199054/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED  
 JUDGMENT)

Date : 03-12-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT  
 HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Mr. Tushar Mehta, Solicitor General  
 Ms. Kalyani Bhide, Adv.  
 Mr. Kalyani Bhide, Adv.  
 Mr. Anurag A Gharote, Adv.  
 Mr. Anish Kathane, Adv.  
 Mrs. Pragya Baghel, AOR

Mr. Tushar Mehta, Solicitor General  
 Mr. Maulik Nanavati, Adv.  
 Ms. Jaikriti S. Jadeja, AOR  
 Mr. Pratyush Shrivastav, Adv.  
 Ms. Manvi Damle, Adv.  
 Mr. Shivang Goel, Adv.  
 Mr. Ishaan Aggarwal, Adv.

Mr. Arvind Gupta, AOR

Mr. Satyajit A Desai, Adv.  
 Mr. Harnish Ghadiya, Adv.  
 Mr. Siddharth Gautam, Adv.  
 Mr. Abhinav K. Mutyalwar, Adv.  
 Mr. Sachin Singh, Adv.  
 Mr. Ananya Thapliyal, Adv.  
 Ms. Anagha S. Desai, AOR  
 Mr. Preetraj Dhok, Adv.

M/S. M. V. Kini & Associates, AOR

Mr. K. K. Mani, AOR  
 Ms. T.Archana, Adv.  
 Mr. Rajeev Gupta, Adv.

Mr. Sumit Gupta, Adv.  
 Mr. Akshay Tiwari, Adv.  
 Mr. Venkita Subramoniam T.R, AOR

For Respondent(s) Mr. C U Singh, Sr. Adv.  
 Mr. P Sivakumar, Adv.  
 Mr. Y Arunagiri, Adv.  
 Mr. Raghunatha Sethupathy B, Adv.  
 For Mr. P. Soma Sundaram, AOR

Mr. Satyajit A Desai, Adv.  
Mr. Harnish Gadhia, Adv.  
Mr. Harnish Ghadiya, Adv.  
Mr. Siddharth Gautam, Adv.  
Mr. Abhinav K. Mutyalwar, Adv.  
Ms. Anagha S. Desai, AOR

Mr. Tushar Mehta, Solicitor General  
Mr. Maulik Nanavati, Adv.  
Ms. Jaikriti S. Jadeja, AOR  
Mr. Pratyush Srivastava, Adv.  
Ms. Manvi Damle, Adv.  
Mr. Shivang Goel, Adv.  
Mr. Ishaan Aggarwal, Adv.

Ms. Jay Jaimini Pandey, Adv.  
Mr. Satish Pandey, AOR  
Ms. Lalita Gupta, Adv.  
Mr. Abhishek Kumar Singh, Adv.  
Mr. Anirudh Bankura, Adv.  
Ms. Vijay Lakshmi, Adv.  
Mr. Braj Kishora Mishre, Adv.

Mr. Pradeep Kumar Arya, Adv.  
Mr. Prateek Singh, Adv.  
Mr. Rupesh Goel, Adv.  
Mr. Aditya Yadav, Adv.  
Mr. Gaurav Chaudhry, Adv.  
Ms. Garima Chaudhry, Adv.  
Mr. Chander Shekhar Ashri, AOR

Mr. Arvind Gupta, AOR

Mr. V Krishnamurthy, Sr. A.A.G.  
Mr. D.Kumanan, AOR  
Ms. Deepa S, Adv.  
Mr. Sheikh F Kalia, Adv.  
Mr. Veshal Tyagi, Adv.  
Mr. Chinmay Anand Panigrahi, Adv.  
Ms. Azka Sheikh Kalia, Adv.

Mr. Tushar Mehta, Solicitor General  
Mrs. Kalyani Bhide, Adv.  
Mr. Gharote Anurag A, AOR  
Mr. Anish Kathane, Adv.

Mr. Nitin Lonkar, Adv.  
Mr. Siddharth Dharmadhikari, Adv.  
Mr. Aaditya Aniruddha Pande, AOR

Mr. Siddharth Mittal, AOR  
Mr. Abhijeet Varshney, Adv.

Mr. Deepak Agarwal, Adv.  
Mr. Darshan Sejwal, Adv.  
Mr. Sumit Kumar Sharma, Adv.  
Mrs. Shilpa G Mittal, Adv.

Mr. Somiran Sharma, AOR  
Mr. Raghuvir Singh Patil, Adv.

Mr. S C Malhotra, Adv.  
Mr. Kunal Kishore, Adv.  
Mr. Sudhansu Palo, AOR  
Mr. Vivak Verma, Adv.  
Mr. Vijay Mittal, Adv.

Mr. Mayank Kshirsagar, AOR

For Intervenor Mr. S.C. Malhotra, Adv.  
Mr. Bishen Singh, Adv.  
Ms. Sadhna, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

SLP(C)No.5175/2022, SLP(C)No.4703/2022, SLP(C)No.20500/2022 and  
SLP(C)No.20499/2022

De-tag.

List on 10.12.2024.

MA 1773/2021 in C.A.No.7064/2019, D.No.37767/2022,  
SLP(C)No.9919/2023, SLP(C)No.15538/2023, SLP(C)No.15581/2023,  
SLP(C)No.15653/2023, SLP(C)No.15747/2023, D.No.38417/2023,  
D.No.52538/2023, SLP(C)No.14942/2019, D.No.21226/2022 and  
D.No.38093/2024

1. Arguments heard.
2. Order reserved.
3. Liberty is granted to learned counsel for the parties to submit their brief note of submissions within two days.

(SATISH KUMAR YADAV)  
ADDITIONAL REGISTRAR

(PREETHI T.C.)  
ASSISTANT REGISTRAR